

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 114 of 2016**

Alcare Containers Company.

...Petitioner

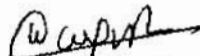
Versus.

M/s. Ind Swift Ltd.

...Respondent

Present: None.

This case received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register. The matter be posted for 21<sup>st</sup> February, 2017 for which the notice be issued to the petitioner's counsel. He may also be directed to collect the notice of hearing from the office of NCLT, Chandigarh to despatch it to the respondent by Speed Post and file affidavit stating compliance along with acknowledgement dues of posting and the track report at least three days before the date fixed.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

January 16, 2017  
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